

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:3895  
ANSWERED ON:22.08.2003  
BIFURCATION OF CENTRAL EXCISE COMMISSIONERATE IN UT IN DAMAN  
DAHYA BHAI V. PATEL

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Government have received representations at various Channels from Daman Industries Association against the bifurcation of the Union Territory of Daman into two Central Excise Commissionerates;
- (b) if so, the details thereof and the action taken by the Government in this regard;
- (c) whether Government are aware that this bifurcation has resulted in overlapping jurisdictions of Valsad Commissionerate and has created a number of problems and harassment to trader community in Daman; and
- (d) if so, the steps taken by the Government to revoke the notification proposing this bifurcation and to retain the entire area of the Union Territory of Daman under the jurisdiction of single commissioner to oblivate the problems of the trader community and overlapping jurisdiction?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANANDRAO V. ADSUL)

- (a): The Government received representation to keep the entire Union Territory of Daman within the jurisdiction of a single Central Excise Commissionerate.
- (b), (c) & (d): The representation has been examined and the decision has been taken to keep the entire Union Territory of Daman within the jurisdiction of a single Central Excise Commissionerate.